

In the Central Administrative Tribunal
Calcutta Bench

MA 212 of 2002
(OA 1156 of 1996)

20-6-2002

Present : Hon'ble Mr.B.P.Singh, Member(A)
Hon'ble Mr.N.Prusty, Member(J)

Chandan Kumar Das

-Vs-

Doordarshan

For the applicant : Mr.S.K.Ghosh
For the respondent : Ms. U. Sanyal

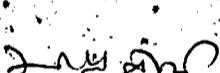
ORDER

Mr. B.P.Singh, Member(A) :

When both the OA and MA were taken up, the learned counsel for the applicant sought for permission to withdraw the MA. He is permitted to withdraw the MA with liberty to file again if he so thinks. MA is therefore dismissed as withdrawn.

2. While considering the OA, the learned counsel for the applicant submitted that he has forgotten to bring on record the latest communication issued in April, 2002, which is relevant to the case. He may file affidavit by the next date. Put up on 17-7-2002.


Member (J)


Member (A)